

[Shri Morarji Desai]

instructions have been issued that the claims should be finalised and paid with expedition as soon as options are received from individual employees, without waiting for the exercise of their option by all the employees.

FAMINE CONDITIONS IN MYSORE.

Shri Keshava (Bangalore City): Under rule 197, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:

"The famine conditions in some districts of Mysore and the relief measures contemplated."

The Minister of Food and Agriculture (Shri S. K. Patil): I lay the statement on the Table of the House. [See Appendix III, annexure No. 158].

SUPPLY OF WHEAT TO FLOUR MILLS IN PUNJAB

Shri P. G. Deb (Angul): Under rule 197, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported purchase of wheat from the open market by the Punjab Government and the impending closure of flour mills in Punjab on account of supply of wheat at higher rate."

The Minister of Food and Agriculture (Shri S. K. Patil): I lay the statement on the Table of the House. [See Appendix III, annexure No. 157].

SCHEDULE REGARDING RATES FOR PAYMENT TO CANE-GROWERS.

Shri Khushwaqt Rai (Kheri): Under rule 197, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent

public importance and request that he may make a statement thereon:

"The delay in the publication of the schedule giving rates for payment to cane-growers."

The Minister of Food and Agriculture (Shri S. K. Patil): I lay the statement on the Table of the House. [See Appendix III, annexure No. 158].

CRACKS IN CHATTAR MANZIL PALACE, LUCKNOW

Shrimati Ila Palchoudhuri (Nabadwip): Under rule 197, I beg to call the attention of the Minister of Scientific Research and Cultural Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported cracks in the Chattar Manzil Palace, Lucknow, and the measures taken to shift the Central Drug Research Institute therefrom."

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I lay the statement on the Table of the House. [See Appendix III, annexure No. 159].

CORRECTION OF ANSWER TO STARRED QUESTION NO. 589

The Deputy Minister of Defence (Shri Raghubarmaiah): I beg to lay on the Table a statement correcting the reply given on the 20th August, 1960 to a supplementary by Shri Jaipal Singh on Starred Question No. 589 regarding import of horses from Australia.

STATEMENT

In reply to a supplementary asked by Shri Jaipal Singh in connection with Starred Question No. 589 answered in the Lok Sabha on the 20th August, 1960, regarding the horses im-

ported from Australia, my colleague Sardar Surjit Singh Majithia, had stated that the Government had not been approached so far by anybody in regard to the 14 rejected horses. The actual facts have now been ascertained to be as follows:—

Government informed Messrs Hoare Miller and Co. Limited, Calcutta who were acting on behalf of the supplier of the horses in Australia, that the rejected horses should be disposed of by the supplier at his own risk and expense in accordance with the Indian Import Regulations, including re-shipment to Australia, if necessary. Thereafter Messrs Hoare Miller and Co. forwarded to the Ministry of Defence an application addressed to the Joint Chief Controller of Imports and Exports, New Delhi, seeking permission to dispose of the rejected animals by sale in India and requested the Ministry of Defence to certify that the facts stated in the application were correct. After careful consideration, Messrs. Hoare Miller and Co. were informed that they might send the application direct to the Joint Chief Controller of Imports and Exports, New Delhi and in case the latter found it necessary to have the facts stated therein verified by the Ministry of Defence and referred it to this Ministry, the Ministry of Defence would communicate to him the facts as known to them. No such reference has so far been received in the Ministry of Defence from the Joint Chief Controller of Imports and Exports, New Delhi.

**STATEMENT RE: DECISIONS ON
RECOMMENDATIONS OF DIRECT
TAXES ADMINISTRATION EN-
QUIRY COMMITTEE**

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a statement regarding decisions of the Government on the more important recommendations of the Direct Taxes Administration Enquiry Committee.

STATEMENT

1. As the House is aware, this Committee was appointed in June, 1958 under the Chairmanship of Shri Mahavir Tyagi, M.P. The Committee was asked to advise the Government on the administrative organisation and procedure necessary for implementing the integrated scheme of direct taxation with due regard to the need for eliminating tax evasion and avoiding inconvenience to the assessees. The Committee submitted its report on 30th November, 1959 and this report has been under the consideration of Government since then. The House will observe from the summary attached to the report that there are in all 367 recommendations. Of these 367 recommendations, 59 recommendations do not call for any action as they are merely observations of a general nature or refutations of suggestions put forth by witnesses who appeared before the Committee. The balance 308 recommendations when slightly rearranged, after grouping together recommendations having the same effect, work out to 289. Of these, Government have been able to take final decisions on 205 recommendations. The rest of the recommendations are still under their consideration. I am laying on the Table of the House a statement showing some of the more important recommendations of the Committee on which final decisions have been taken, together with the Government's decisions thereon. [Placed in Library. See No. LT-2388/60]. This statement is in two parts—part A containing recommendations accepted fully or with modification and part B containing recommendations which the Government have been unable to accept. The accepted recommendations will be implemented either immediately or in due course. Recommendations calling for amendment of the law will be implemented through a comprehensive Codification Bill.